

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.482/98

Wednesday, this the 8th day of December, 1999.

CORAM:

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

G.K.Menon(TS/9363)
Lakshmi,
P.O.Pulikkal,
Dist. Malappuram.

- Applicant

By Advocate Mr M Rajagopalan

VS

1. Union of India represented by
the Secretary,
Ministry of Defence,
New Delhi.
2. Chief Controller of Defence Accounts(P),
Allahabad.
3. Addl. Sub Treasury Officer,
Addl. Sub Treasury,
Calicut-1.

- Respondents

By Advocate Mr Varghese P Thomas, ACGSC(for R.1&2)

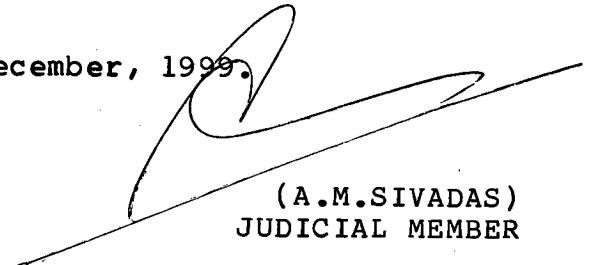
The application having been heard on 8.12.99, the
Tribunal on the same day delivered the following:

O R D E R

Learned counsel appearing for the applicant submitted
that in pursuance of the O.M. of the Government of India,
Ministry of Personnel, Public Grievances & Pensions,
Department of Pension & Pensioners Welfare, New Delhi,
bearing No.45/73/97-P&PW(G) dated 2nd of July, 1999,
necessary orders in respect of re-employed pensioners have
been issued by the Ministry of Defence and therefore, this
O.A. can be closed with liberty to agitate, if the applicant
is aggrieved by the orders issued by the Ministry of Defence
and by the implementation of those orders.

2. Accordingly, this O.A. is closed with liberty to agitate, if the applicant is aggrieved by the orders issued by the Ministry of Defence and by the implementation of those orders. No costs.

Dated, the 8th of December, 1999,


(A.M.SIVADAS)
JUDICIAL MEMBER

trs